

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1124 of 1995.

Between

Dated: 17.10.1995.

K.Krishnaiah

...

Applicant

And

1. Member(P) Postal Service Board, New Delhi.
2. Postmaster General, Vijayawada.
3. Supdt of Post Office, Gudur.

...

Respondents

Counsel for the Applicant

: Sri. K.Krishnaiah(PIP)

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

O.A.No.1124/95

Date of Order: 17.10.95

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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The applicant herein had retired from Postal department as Sub Post Master, Sriharikota. It is stated that he worked in the Revenue Department of the Government of Andhra Pradesh as L.D.C. from 15.9.56 to 30.8.64. He has submitted representations to the Postal authorities to count his service under State Government for ~~counting~~ ^{Confirmping} the qualifying service for pension. However his request has been rejected by the Postal authorities.

2. In view of the above he has filed this OA praying for a direction to count his services which he rendered in the State Government for nearly 8 years as qualifying service for pension or count atleast 3 years out of the above 8 years towards qualifying service thereby enabling him to draw the full pension and other pensionary benefits admissible to him. The applicant himself submitts that he has not forwarded application through the State Government when he applied to the Postal department for appointing him as a Postal Assistant.
 The order was issued by this Tribunal dated 9.10.95 permitting the applicant to add the A.P. State Government as additional respondent. However it appears that no action has been taken to implead the A.P. State Government as additional respondent. Though this case came up for admission hearing number of times, the case was adjourned for the applicant was not present though the learned counsel for the respondent was present. Even today though it is posted for orders the applicant was not present.

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3. Heard Mr. N.R.Devraj, learned standing counsel for the respondents. Mr. N.R.Devraj fairly submitted that if the applicant represents his case to State Government and gets an order for accepting the share of the State Government for counting his service he had rendered in State Government his request for ~~answering~~ ^{answering} qualifying service taking into account the services rendered in State Government will be considered according to rules, and taking a favourable view.

4. In view of the above and as the applicant is not present for a number of occasions when this OA was called for admission hearing I feel that no useful purpose will be served in keeping the OA pending for admission.

5. Hence the OA is ~~ordered with~~ ^{disposed of with} the above observations ~~to~~ ^{at} the admission stage itself. No order as to costs.

M
(R.RANGARAJAN)
Member (Admn.)

Dated : 17th October, 1995

(Dictated in Open Court)

sd

Ansby
Deputy Registrar (J)

Copy to:-

1. Member (P), Postal Service Board, New Delhi.
2. Post Master General, Vijayawada.
3. Superintendent of Post Office, Guddr.
4. One copy to Sri. K.Krishnaiah, Party in person, Retd., Sub-Post Master, Sriharikota Range, SO, Nellore Dist-124.
5. One copy to Sri. N.R.Devraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

DA 1124/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

R. R. Razan.

HON'BLE MR. A. B. GORTI, A JUNIOR
MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 12/10/ 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO.

1124/95

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

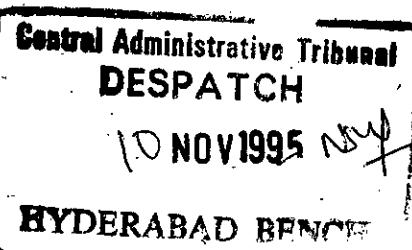
ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

No Gase Copy
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